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THE HIGH COURT OF KERALA

Kochi - 682 031
Dated - 07-08-2017

PROCEEDINGS

Judiciary - Transfer and postings of Sub Judge/Chief Judicial Magistrates in the Subordinate
Judiciary - Changes in Charge arrangements

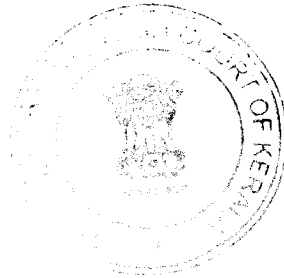
Read : High Court order of even number dated 26-07-2017.

ORDER NO. B1- 105038/2016

As per the High Court order read above, Shri.Muhammed Raees M., Addl.Sub Judge, Thalassery was transferred and posted as Sub Judge, Neyyattinkara and Sub Judge, Kannur was given the additional charge of the court of Addl.Sub Judge, Thalassery. In continuation of the same, the following order is issued;

The Sub Judge, Kannur will hand over the charge of the court of the Addl.Sub Judge, Thalassery to the Principal Sub Judge, Thalassery.

The Principal Sub Judge, Thalassery will hold the full additional charge of the court of the Addl. Sub Judge, Thalassery until further orders.



(By Order),

K. Babu

Registrar(Subordinate Judiciary)

To

- The Accountant General (A&E) Kerala, Thiruvananthapuram.
- The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.
- The Addl.Chief Secretary to Government, Home (C) Department,
Thiruvananthapuram (with C/L)
- The District Judge, Thalassery.
- The Officers and Courts concerned.
- The A5, B2(A), B3(A), B3(B), B4(A), B5(A), C1, D2 , E1 & I1 seats , e-Courts Cell &
the Computer Cell , High Court.
- The Administrative Records Section, High Court (2 copies)
- The Kerala Judicial Academy, Athani, Aluva.